

publishing the Solvent-Extracted Oil, De-Oiled Meal and Edible Flour (Control) (Second Amendment) Order, 1967

(vi) Notification G.S.R. No. 148, dated the 19th January, 1968.

(vii) Three Notifications (G.S.R. Nos. 239 to 241), dated the 2nd February, 1968.

(b) A copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture) Notification G.S.R. No. 89, dated the 30th December, 1967 publishing the Fertiliser (Control) Third Amendment Order, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(c) A copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food) Notification G.S.R. No. 181, dated the 25th January, 1968, publishing an amendment to Government Notification G.S.R. No. 1842 dated the 24th December, 1964, under sub-section (1) of section 12-A of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-138/68 for (a) to (c).]

MINISTRY OF FOOD AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (DEPARTMENT OF FOOD) NOTIFICATIONS

SHRI ANNASAHEB SHINDE: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food):—

(i) Notification G.S.R. No. 13, dated the 1st January, 1968, publishing a corrigendum to Government Notification G.S.R. No. 1380, dated the 8th September, 1967.

(ii) Notification G.S.R. No. 14, dated the 1st January, 1968 publishing a corrigendum to Government

Notification G.S.R. No. 1381, dated the 8th September, 1967.

(iii) Notification G.S.R. No. 15, dated the 1st January, 1968, publishing a corrigendum to Government Notification G.S.R. No. 1382, dated the 8th September, 1967.

(iv) Notification G.S.R. No. 16, dated the 1st January, 1968, publishing a corrigendum to Government Notification G.S.R. No. 1383, dated the 8th September, 1967. [Placed in Library. See No. LT-38/68 for I to IV]

REPORT ON THE FOURTH GENERAL ELECTIONS IN INDIA 1967, VOLUME I (GENERAL)

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): I beg to lay on the Table a copy of the Report on the Fourth General Elections in India 1967, Volume I (General). [Placed in Library. See No. LT-41/68]

I. THE REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES, 1967.

II. THE REGISTRATION OF ELECTORS (AMENDMENT) RULES, 1968.

SHRI MOHAMMAD YUNUS SALEEM: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Law (Legislative Department), under sub-section (3) of section 28 of the Representation of the People Act, 1950:—

(i) Notification S.O. No. 4570, dated the 18th December, 1967, publishing the Registration of Electors (Second Amendment) Rules, 1967.

(ii) Notification S.O. No. 370, dated 25th January, 1968, publishing